

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17102/2019

(Arising out of impugned final judgment and order dated 27-11-2017 in WP No. 26539/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAJU SINGH & ORS.

Respondent(s)

Date : 30-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Rajeev K. Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Sheetal Rajput, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Contesting respondents have not entered appearance despite service.

Leave granted.

Interim order dated 19.7.2019 is made absolute during the pendency of the appeal.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER